

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 33
CP (CAA) No. 10/Chd/Hry/2022
(Second Motion)**

**Under Sections 230-232 of the
Companies Act, 2013**

In the matter of:-

WCFN Solutions Pvt. Ltd. ...Petitioner Company-Transferee Company

And

Head Digital Works Pvt. Ltd. ...Petitioner Company-Transferor Company

Present through Video Conferencing:

Mr. Sudhir K. Makkar, Senior Advocate with Ms. Saumya Gupta, Advocate and Mr. Aditya Kumar Pandey, Practising Company Secretary for petitioner companies.

Mr. Yogesh Putney, Senior Standing Counsel with Mr. Harveet Singh Sehgal with Mr. Yatin Chadha, Advocates for the Income Tax Department.

Affidavit for serving copy of order of NCLT Delhi Bench granting sanction of Scheme of Arrangement filed by petitioner vide Diary No. 00174/9 dated 16.11.2022 is taken on record.

2. Heard. Orders reserved.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

December 01, 2022

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